



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/01871/2015

Date of order: 15.12.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

MD. RAFIKULLAH ZAMADER & ORS.

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicants : Mr. A.K. Bairagi, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

O R D E R (Oral)

Per Mr. Justice G. Rajasuria, Judicial Member:

Heard Ld. Counsel for the applicant.

2. This O.A. has been filed seeking the following reliefs:-

- "a) For a direction upon the Respondent Authority to immediately issue appointment letter in favour of the Applicants in terms of Government notification dated 16.7.2010 and 13.8.2010 for appointment of land losers affected by land acquisition for Railway Projects.
- b) For a direction upon the respondent Authorities to consider with immediate effect and issue appointment letters to the Applicants under the category /policy of appointment of land losers effect by land acquisition for Railway Projects.
- c) To pass such other further order/orders as your Lordship may deem fit and proper.
- d) Leave may kindly be granted to file this Application jointly under Rule 4(5)(a) of the CAT's Procedure Rule 1987."

passed orders in similar matters concerning land losers and the same order might be passed.

4. Lt. Counsel for the respondents could have no objection for passing such order. Hence, we pass the following orders:-

Railway authority shall process the case of the applicants within a period of 3 months from the date of receipt of a copy of this order and if they satisfy the requirements contemplated under the scheme dated 16.07.2010 appointment might be given to them.

5. O.A is disposed of. No costs.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP